

IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH, MUMBAI
BEFORE SMT. BEENA PILLAI (JUDICIAL MEMBER)
AND
SHRI OMKARESHWAR CHIDARA (ACCOUNTANT MEMBER)

I.T.A. No.1114/Mum/2025
Assessment Year: 2016-17

Sarovar Hotels Private Limited 42, Mittal Chambers, Nariman Point, Mumbai 400021 PAN: AAACS8083L (Appellant)	Vs	Principal Commissioner of Income Tax-3 Aayakar Bhavan, M.K. Road, Mumbai 40020 (Respondent)
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Appellant by	Ms. Simoni Shah
Respondent by	Mr. R.A. Dhyani, CIT D.R.

Date of Hearing	27.03.2025
Date of Pronouncement	28.03.2025

ORDER

Per: Smt. Beena Pillai, J.M.:

The present appeal arises out of order dated 21/03/2024 passed by Ld. PCIT-3, Mumbai for assessment year 2016-17 u/s. 263 of the Act.

2. At outset the Ld. AR has filed letter dated 26/03/2025 (scanned and annexed here under) seeking to withdraw the present appeal.

“With reference to the above and under instructions from the above referred assessee, we wish to state as under:

We, the undersigned, wish to state that in connection with the appeal filed before the Hon’ble Income Tax Appellate Tribunal in case of Sarovar Hotels Private Limited for the captioned assessment year, the case is scheduled for hearing on 27.03.2025.

We wish to inform your honour that the assessee request before the Hon’ble Tribunal to grant permission to withdraw the appeal.

Should your honour require any further clarification, please let us know.”

2.1. The Ld. AR submitted that, order giving effect to order the u/s. 263 order as passed by the Ld. AO which is acceptable to the assessee and assessee do not wish to proceed with the present appeal based on the above submissions the appeal is allowed to be withdraw.

3. Accordingly, grounds raised by the assessee is dismissed as withdraw.

In the result appeal filed by the assessee is dismissed as withdraw.

Order pronounced in the open court on 28/03/2025

**Sd/-
(OMKARESHWAR CHIDARA)
Accountant Member**

**Sd/-
(BEENA PILLAI)
Judicial Member**

Mumbai:
Dated: 28/03/2025
Divya R. Nandgaonkar,
Stenographer

Copy of the order forwarded to:

- (1) The Appellant
 - (2) The Respondent
 - (3) The CIT
 - (4) The CIT (Appeals)
 - (5) The DR, I.T.A.T.
- True Copy

By order

(Asstt. Registrar)
ITAT, Mumbai